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**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 69/2025

IN

Original Application No. 33/2024

IN THE MATTER OF:

Ajay Lal Malik

Applicant

Versus

State of Haryana & Others.

Respondents

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Place: Faridabad

Dated: 29.10.2025

Through



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Respondents

**REPLY BY WAY OF AFFIDAVIT OF SANDEEP SINGH,
REGIONAL OFFICER, HSPCB, FARIDABAD (i.e.
RESPONDENT No. 2)**

MOST RESPECTFULLY SHOWETH:

I, Sandeep Singh, Environmental Engineer, Regional Officer, HSPCB, Faridabad, presently at New Delhi do hereby solemnly affirm and declare as under:-

1. That the deponent in the aforesaid official capacity, being well conversant with the facts of this case, is competent to swear this affidavit.
2. That the present reply is being filed by the deponent in response to Show Cause Notice issued vide order dated 08.10.2025 passed by this Hon'ble Tribunal in present



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Execution Application. The relevant part of the Order dated 08.10.2025 is reproduced herein below:-

“9. As per memo of parties attached to the above said O.A., State of Haryana through Chief Secretary, HSPCB through Member Secretary, Commissioner, Municipal Corporation, Faridabad and District Magistrate, Faridabad were impleaded as respondents no. 1 to 4. Execution Application can be filed only against the persons natural or juristic impleaded as respondents and therefore, memo of parties to the Execution Application is ordered to be corrected accordingly.

10. In view of the fact that Chief Secretary, Government of Haryana has been specifically entrusted with the duty of overseeing proper implementation of the Solid Waste Management Rules, 2016 and respondents no. 2 to 4 have been assigned specific duties under the above said Rules, show-cause notices be issued to respondents no. 1 to 4 as to why they be not ordered to be prosecuted 3 for non-compliance of the order passed by this Tribunal under Section 26 of the NGT Act, 2010 and they be not arrested and detained in civil prison for ensuring due execution of the



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order passed by this Tribunal and appropriate compensation be not awarded to the applicant and other affected residents of the locality.

11. Compliance reports and reply to the show cause notices be filed within 15 days.

12. In view of the facts and circumstances of the case, we consider physical appearance of the District Magistrate, Faridabad, Commissioner, Municipal Corporation, Faridabad, and Regional Officer, HSPCB, Faridabad before this Tribunal to be necessary for assisting this Tribunal and ensuring due compliance of the order dated 10.09.2024 and accordingly they are directed to remain present before this Tribunal with relevant record on the next date of hearing.

13. List on 30.10.2025 for further proceedings/orders.

- 
3. That the instant execution application has been filed by the applicant due to the non-compliance of the order dated 10.09.2024 passed by this Hon'ble Tribunal in Original Application No. 33/2024 and the operative part of the said order is reproduced as follows:

"10. In view thereof, we dispose of this Original Application by directing Municipal Corporation, Faridabad to ensure compliance of the provision 9 of Solid Waste Management Rules, 2016 in all



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aspects and also to complete boundary wall as per the timelines given i.e. 31.12.2024 and ensure that no garbage dumping is taken place outside the transfer station and on the road.

11. A compliance report shall be submitted by 15.01.2024 with the Registrar General of this Tribunal by Respondent No. 3.

12. Respondent No. 2 shall also verify compliance on the part of Respondent No. 3 and submit a compliance report by 15.01.2024.

13. If any further order is required, Registrar General shall place the matter before the Bench concerned.

14. With the above directions/observations, this Original Application stands disposed of"

4. That it is most respectfully submitted that first thing required to be done was to make the broken boundary wall and ensure compliance of Solid Waste Management Rules, 2016 by MCF. Further, such compliance report was not submitted by MCF to HSPCB to verify the compliances. Since compliance report was not submitted by MCF, therefore, compliance of direction to verify the same could not be done. It is pertinent to mention here that after passing of order dated 10.09.2024 till date, no complaint was received regarding improper handling of waste at Transfer Station in question. It is most respectfully submitted that issue in question got over looked and strict vigil could not be kept due reason mentioned herein above. In this regard, deponent tenders unconditional apology and undertakes to be careful and vigilant in future in this regard. After taking note of present petition, Action

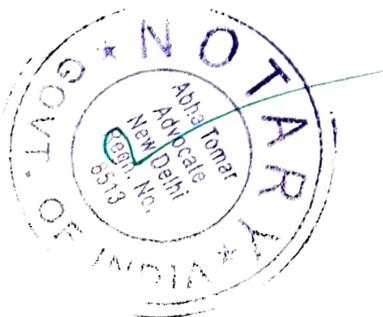
Handwritten signature in blue ink.



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Taken/Compliance Report was sought from the MCF w.r.t. Order dated 10.09.2024 passed by this Tribunal. The deponent made inspection on 27.10.2025 and no waste was found outside the Transfer Station. Broken Boundary Wall was found fenced with GI Sheets. The MCF vide letter dated 28.10.2025 has submitted the remedial measures taken at and near Transfer Station in question. Letter dated 28.10.2025 received from MCF is annexed as **Annexure-R/1**. The corrective measures as reflected in letter dated 28.10.2025 were verified on 29.10.2025 and no waste was found outside the boundary of Transfer Station. It was also found that interlocked tiles were being laid down on both side of road (adjoining Transfer Station and green belt). Photographs taken on 27.10.2025 and 29.10.2025 are annexed herewith as **Annexure-R/2**.

5. That it most respectfully submitted that the deponent holds this Hon'ble Tribunal in the highest esteem and cannot even think to violate/disobey or flout any order or direction of this Hon'ble Court or any other court of law. However, for the lapse and delay, the deponent tenders an unconditional and unqualified apology for the same.
6. In view of the submissions made herein above, it is humbly prayed that answering respondent may be discharged from the Show Cause Notice issued vide order dated 08.10.2025.



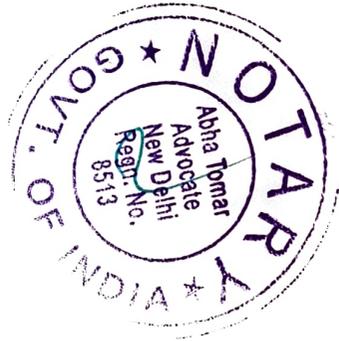

DEPONENT

19 OCT 2025

VERIFICATION:

Verified at New Delhi on this 29th day of October 2025 that the contents of paras no. 1 to 5 of my affidavit are true and correct to the best of my knowledge based on information derived from office record which I believe to be true. Contents of para no.6 are prayer made before this Hon'ble Tribunal. No part of it is false and nothing material has been concealed therein.


DEPONENT



Certify the deponent/Executant who has signed in my presence

Certified that the foregoing statement was declared on solemn affirmation before me which has been read over to the deponent who has admitted

It is correct  Notary DELHI

19 OCT 2025



Memo No.MCF/PS/2025/
Date: 28.10.2025

- To,
1. The Deputy Commissioner
Faridabad
 2. The Regional Officer, HSPCB
Faridabad

Sub: E.A. No. 69/2025 in O.A. No. 33/2024 Ajay Lal Malik Vs. State of Haryana & Others

Respected Sir,

1. It is appraised that in compliance of order dated 10.09.2024 passed by Hon'ble NGT, the office of Municipal Corporation Faridabad prepared an estimate for Installation of the barricading by using GI Sheets and ISMB columns at different points in Badhkal Zones, Division II after getting the necessary approvals from competent authority. Tenders were called 05 times. Against first three times tenders, no agency participated in tender process. Against 4th tender, none of agency participating in tender process could qualify the technical criteria of NIT. As a result of 5th tender, work order was allotted to the agency M/s Vikro Engicons Services on 12.07.2025 for the completion of work upto 06.09.2025. But the agency / contractor did not execute the work. The agency failed to execute the work and consequently the EMD as well as performance security deposited by agency is being forfeited by this office.
2. That at present work is being executed Transfer Station wise including Transfer Station in question. Work of fencing, laying tiles at Berm alongside Transfer Station and Green Belt are under execution. Broken Boundary Wall has been barricaded with GI Sheets.
3. No waste is allowed to be dumped outside the boundary of Transfer Station. Drone view Photographs of site in question are annexed herewith as **Annexure-R/1**.
4. Waste is being lifted regularly from the transfer station by the agency M/s SVN Associates. The agency has been engaged for loading, carriage and transportation of solid waste from Sec 21-A transfer station. JE and SI have



Municipal Corporation, Faridabad
B.K. Chowk, Faridabad - 121001, Haryana-India
Tel. 0129-2411649, 2411664, 2415549
Fax 0129-2416465

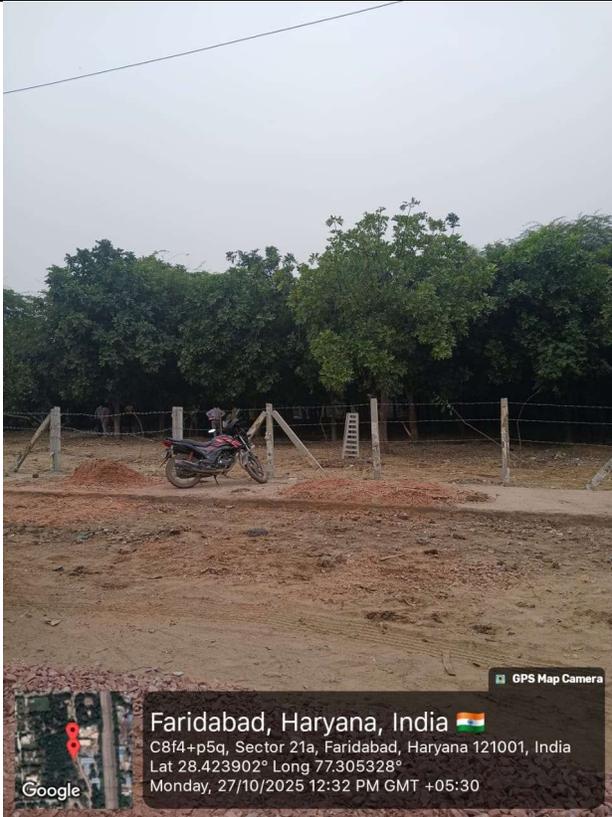


been deployed by this office for the regular monitoring of the said transfer station.

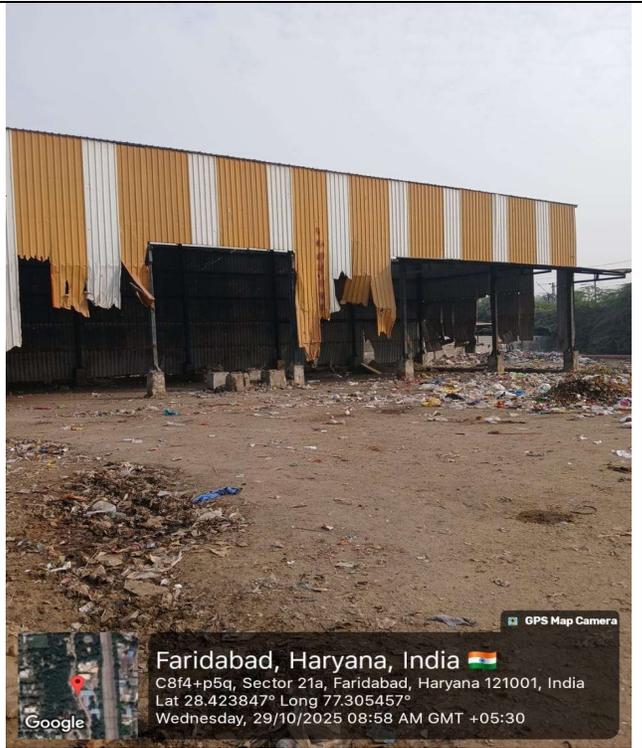
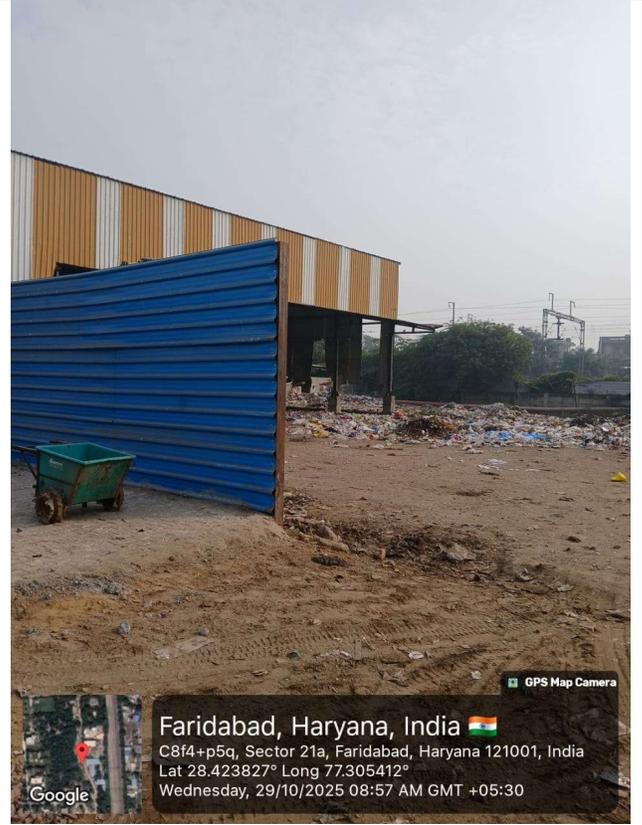
5. To discourage to littering of waste in the city, public at large has been informed that about imposition of penalty of Rs.5000 to 50,000/- for littering of waste. Copy of one such warning letter and news item dated 13.09.2025 published in Nav Bharat Times are attached as **Annexure-A/2**.
6. The compliance made by the MCF, can be verified also by the HSPCB.


Commissioner,
Municipal Corporation
Faridabad

27.10.2025



29.10.2025



29.10.2025



GPS Map Camera
 Faridabad, Haryana, India 🇮🇳
 C8f4+p5q, Sector 21a, Faridabad, Haryana 121001, India
 Lat 28.423793° Long 77.305357°
 Wednesday, 29/10/2025 08:58 AM GMT +05:30
 Google



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 Google



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 Google

29.10.2025

